

Development of Greater Calcutta

*89. { Shri D. C. Sharma:
Shrimati Savitri Nigam:

Will the Minister of Finance be pleased to refer to the reply given to Starred Question No. 385 on the 5th December, 1963 and state the progress made in the finalisation of the scheme for the development of greater Calcutta?

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha): The Schemes are substantially in the same stage as they were in December, 1963.

Water Rates in N.D.M.C. Area

*90. { Shri Maheswar Naik:
Shri D. C. Sharma:

Will the Minister of Health be pleased to state:

(a) whether it is a fact that the rates for supply of water for various purposes within the jurisdiction of New Delhi Municipal Committee are proposed to be raised with effect from next year;

(b) whether the Union Government have approved of the higher imposition; and

(c) if so, what is the justification?

The Minister of Health (Dr. Sushila Nayyar): (a) There was a proposal to raise rates for supply of water for various purposes but the New Delhi Municipal Committee decided on 27th December, 1963 that the consideration of the case be postponed.

(b) No such proposal has been received. Under the Punjab Municipal Act, 1911, as extended to Delhi, only the sanction of Chief Commissioner is required for water rates for domestic purposes.

(c) The N.D.M.C. is losing on water and hence the proposal for enhancing the rates.

योजना आयोग के अधिकारियों की विदेश यात्रायें

१२८. श्री सिद्धेश्वर प्रसाद-क्या योजना मंत्री ६ दिसम्बर, १९६३ के अतारांकित प्रश्न संख्या १२७६ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) १९६२-६३ और १९६३-६४ में अब तक योजना आयोग के जो उच्चाधिकारी/सदस्य विदेश गए क्या उन्होंने जिन सम्मेलनों/चर्चाओं में भाग लिए उस की रिपोर्ट भी दी है;

(ख) यदि हां, तो उन की सूची क्या है;

(ग) इन में से कितनी रिपोर्टें पूर्णतः/अंशतः किस रूप में प्रकाशित की गई हैं अथवा की जाने वाली हैं; और

(घ) इन की सिफारिशें क्या रही और उन के प्रति आयोग/सरकार की क्या प्रतिक्रिया है ?

योजना मंत्री (श्री ब० रा० भगत) :
(क) से (घ). एक विवरण सभा पटल पर रखा जाता है। [पुस्तकालय में रखा गया। देखिये संख्या एल० टी० २२७६/६४]

Homoeopathic Institutions

129. Shri Sidheshwar Prasad: Will the Minister of Health be pleased to refer to the reply given to Unstarred Question No. 1512 on the 12th December, 1963 and state:

(a) the amount of grant/loan advanced during 1963-64 upto December, 1963 to each of the Homoeopathic Institutions state-wise; and

(b) the names of members of Homoeopathic Advisory Committee and the date and the basis of its constitution?

The Minister of Health (Dr. Sushila Nayar): (a) Grants-in-aid have been given to the following Homoeopathic Institutions upto December, 1963:-

Andhra Pradesh

1. The Andhra Provincial Homoeopathic Medical College, Gudivada Rs. 33,433

Kerala

2. The **Athurasramam** Homoeopathic Medical College, Kottayam Rs. 24,725

Maharashtra

3. Bombay Homoeopathic Medical College, Bombay. Rs. 50,000

West Bengal

4. D. N. De Homoeopathic Medical College, Calcutta Rs. 20,000

(b) To advise the Ministry of Health on matters relating to the development of Homoeopathy, a Homoeopathic Advisory Committee was originally constituted in September, 1954. The present composition of the Committee is as under:

Chairman

1. Secretary, Ministry of Health.

Members

2. Director General of Health Services.

3. Dr. C. G. Pandit, Director, Indian Council of Medical Research.

4. Deputy Financial Adviser, Ministry of Health.

5. Dr. J. N. Majumdar, Calcutta.

6. Dr. N. Z. Nandurkar, Yeotmal

7. Dr. M. C. Batra, Bombay.

8. Dr. Yudhvir Singh, Delhi.

9. Dr. S. N. Chadda, Allahabad.

Member-Secretary

10. Dr. K. G. Saxena, Honorary, Adviser in Homoeopathy, Ministry of Health.

The non-official representatives on the Committee have been nominated on the basis of their service to the homoeopathic system of medicine.

Quarters of Panchkuin Road

130. { **Shri Hari Vishnu Kamath:**
Shri P. C. Boroobah.

Will the Minister of Works, Housing and Rehabilitation be pleased to refer to the reply given to Starred Question No. 535 on the 12th December, 1963 and supplementaries raised thereon and state:

(a) the dimensions of the two-room quarters under construction on Panchkuin Road;

(b) whether any minimum furniture will be provided and if so, what;

(c) whether there will be windows, kitchens and stores. and

(d) what rent will be charged, inclusive of electricity and water?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) to (c). Each of the two rooms is 12' x 9', having a window and a jali opening. One of these is a multi-purpose room and will serve as kitchen and store as well. There will be an independent bath and W.C. with each quarter. No furniture will be provided.

(d) Rent will be recovered according to the rules limited to 7½ per cent. of the emoluments of the allottees. Electricity and water charges will be paid by the allottees directly to the New Delhi Municipal Committee on the basis of actual consumption.

Demolition of Constitution House

131. **Shri Hari Vishnu Kamath:** Will the Minister of Works, Housing and Rehabilitation be pleased to state:

(a) the name of the person who has been assigned the contract for demolition of Constitution House;

(b) the terms and conditions of the contract;

(c) what is proposed to be built on that site, and when; and